

MR. SPEAKER : The Minister has already said that he will come out with the information later on.

Papers to be laid on the Table.

श्री मधु लिमये : अध्यक्ष महोदय, हम लोग जो यहां पर हैं वह सदन की और मुल्क की सेवा के लिए हैं। आज संघी साहब अगर सदन की और मुल्क की सेवा करना चाहते हैं तो प्रक्रिया के मामले पर आप को इतना जोर नहीं देना चाहिए क्योंकि यह देश की सुरक्षा का मामला भी इस समय सदन के सामने पेश है। आप एक मिनट उनको अपनी बात कहने का मौका दे देंगे तो आस्मान फटने वाला नहीं है।

MR. SPEAKER : I am sorry I cannot allow it.

श्री मधु लिमये : उन्होंने टेबल पर भी रक्खा है उनको एक मिनट अपनी बात कहने का मौका दिया जाय। आप इस तरह से इतना घबड़ाते क्यों हैं? यह मुल्क की हिफाजत का सवाल है। संघी साहब को आप पहले सुन लीजिये। मेरी समझ में नहीं आता कि अगर एक मिनट उनको सुन लिया जायेगा तो क्या हो जायेगा? उस से कोई आस्मान तो फटने वाला नहीं है।

श्री रणधीर सिंह : यह तो ठीक है कि मिस्लीड करने का सवाल नहीं है और इस बारे में इनवैस्टिगेशन करने का मामला है लेकिन मेरी दरखास्त यह है कि चूंकि यह देश की सिक्योरिटी का मामला है इसलिए अगर संघी साहब को एक मिनट के लिए सुन लिया जाये तो इसमें क्या ऐतराज है? उससे मेरी समझ में तो मिनिस्टर को और हमें मदद ही मिलेगी। संघी साहब को सुन लेने में मेरी समझ में कोई हार्म नहीं है।

MR. SPEAKER : When the Minister comes out with the information, I will allow it.

श्री रणधीर सिंह : अध्यक्ष महोदय, अभी एक मिनट के लिए सुन लिया जाये तो...

What is the harm if you allow him ?
(Interruptions)

MR. SPEAKER : When the Minister comes out with the information, I can allow it, not otherwise.

SHRI S. S. KOTHARI : On a point of order.

SHRI S. KUNDU (Balasore) : I have been on a point of order for the last half an hour.

SHRI S. S. KOTHARI : The hon. Minister Shri Mahida said that there was no air intrusion by Pakistan. Then, how have these pamphlets come ? Let him explain.

MR. SPEAKER : I have asked him to look into it and come out with a statement on this.

SHRI NAMBIAR (Tiruchirappalli) : The copy shows that it is a Japanese or Formosa thing. It has nothing to do with China.

12.41 hrs.

PAPERS LAID ON THE TABLE

Notifications under the Navy Act

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :—

- (i) S. R. O. 40 published in Gazette of India dated the 21st January, 1967 containing corrigendum to Notification No. S.R.O. 74 dated the 7th March, 1964,
- (ii) The Navy (Pension) (Third Amendment) Regulation 1967, published in Notification No. S.R.O. 22 in Gazette of India dated the 27th January, 1968.
- (iii) The Navy (Pension) (Seventh Amendment) Regulations,

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- 1968, published in Notification No. S.R.O. 217 in Gazette of India dated the 13th July, 1968.
- (iv) The Navy (Pension) (Second Amendment) Regulations, 1969, published in Notification No. S.R.O. 159 in Gazette of India dated the 31st May, 1969.
- (v) The Navy (Pension) (Third Amendment) Regulations, 1969, published in Notification No. S.R.O. 161 in Gazette of India dated the 7th June, 1969.

- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT—3784/70]

Action taken by Government on Assurances etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to lay on the Table following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

(i) Supplementary Statement Nos. II, III and IV	Tenth Session, 1970.
(ii) Supplementary Statement Nos. V & VI	Ninth Session, 1969.
(iii) Supplementary Statement No. VIII	Eighth Session, 1969.
(iv) Supplementary Statement No. XVIII	Seventh Session, 1969.
(v) Supplementary Statement No. XIII	Sixth Session, 1968.
(vi) Supplementary Statement No. XX	Fifth Session, 1968.
(vii) Supplementary Statement No. XXVI	Fourth Session, 1968.
(viii) Supplementary Statement No. XX	Third Session, 1967.
(ix) Supplementary Statement No. XXVIII	Second Session, 1967.

[Placed in Library. See NO. LT-3785/70]

Jadavpur University (Amendment) Act, Certified Accounts and Audit Report of I. I. T. Kanpur etc.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): I beg to lay on the Table—

- (1) A copy of the Jadavpur University (Amendment) Act, 1970 (Hindi and English versions) (President's Act No. 14 of 1970) published in Gazette of India dated the 30th June, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT—3786/70]
- (2) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur for the year 1968-69 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT—3787/70]

- (3) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi for the year 1968-69. [Placed in Library. See No. LT—3788/70]
- (ii) A statement showing reasons for delay in laying the above Report. [Placed in Library. See No. LT—3789/70]

UPSC (Exemption from Consultation) Amendment Regulations, Report of Commissioner, Linguistic Minorities, and Notification under the All-India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to :

- (1) re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1970, published in Notification No. G. S. R. 633 in Gazette of India dated the 18th April, 1970, under clause (5)